

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 436/TL/2024**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Harish Dudani, Member**

**Date of Order: 30<sup>th</sup> December, 2024**

**In the matter of**

Petition under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for the grant of separate RTM Transmission Licence to POWERGRID Vataman Transmission Limited.

**And  
In the matter of**

**POWERGRID Vataman Transmission Limited,  
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited).**

**Registered Office:**  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110016.

**Address for Correspondence:**  
C/o ED (TBCB), Power Grid Corporation of India Limited,  
Saudamini, Plot no.2,  
Sector -29, Gurgaon-122001.

**....Petitioner**

**Vs**

- 1. Madhya Pradesh Power Management Company Limited,  
Shakti Bhawan,  
Rampur, Jabalpur-482 008**
- 2. Maharashtra State Electricity Distribution Co. Limited,  
Prakashgad, Plot No G-9,  
A K Marg,  
Bandra (East), Mumbai-400051**
- 3. Gujarat Urja Vikas Nigam Limited,  
Sardar Patel Vidyut Bhawan,  
Race course road, Vadodara-390007.**
- 4. Electricity Department,**

Vidyut Bhawan, Govt. of Goa,  
Panaji, Goa-403001.

5. **DNHDD Power Distribution Corporation Limited**,  
Vidyut Bhawan, 66kv road, near secretariat,  
Amli, Silvassa – 396230.
6. **Chhattisgarh State Power Distribution Company Limited**,  
P.O. Sunder Nagar, Dangania,  
Raipur, Chhattisgarh-492013.
7. **Central Transmission Utility India Limited (CTUIL)**,  
Saudamini, Plot No.2, Sector -29,  
Gurgaon-122001.
8. **Power System Project Monitoring Division**,  
Central Electricity Authority,  
Sewa Bhawan, R. K. Puram,  
Sector-1, New Delhi-110066.
9. **Gujarat Energy Transmission Corporation Limited (GETCO)**,  
Sardar Patel Vidhyut Bhavan,  
Race Course, GETCO,  
Vadodara-390007, Gujarat.

....Respondents

**Parties present:**

Shri Prashant Kumar, PVTL  
Shri Akshayvat Kislay, CTUIL

**ORDER**

The Petitioner, POWERGRID Vataman Transmission Limited (hereinafter referred to as “Petitioner”), has filed the present Petition under Sections 14 of the Electricity Act, 2003 (hereinafter referred to as ‘the Act’) read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as ‘the Transmission Licence Regulations’) for the grant of a separate RTM Transmission License to POWERGRID Vataman Transmission Limited for *“Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS”* under the Regulated

Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission project').

The scope of the project for which a transmission licence has been sought is as under:

**Transmission Scheme: "Implementation of 2 nos. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS"**

<b>S.No</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation on timeframe</b>
1.	Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS	765 kV bays (including associated tie bays)- 2 nos.	31.7.2027 (refer note a.)
<b>Total Estimated Cost:</b>			<b>Rs 70.96 crores</b>

*Note:*

*a. Implementation timeframe has been aligned with GETCO's requirement for 02 nos 765 kV line bays at Vataman S/s for termination of Saurashtra- Vataman 765 kV line.*

2. The Petitioner has made the following prayers:

- a) Grant the separate RTM Transmission License to Petitioner to implement transmission project "Implementation of 02 no. of 765 kV line bay at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS" as detailed at para 4 hereinabove.; and*
- b) Allow the Petitioner the liberty to approach the Hon'ble Commission with actual cost on completion of works for determination of transmission charges for the aforementioned transmission scope in accordance with the Transmission License Regulations, 2024.*
- c) Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date.*
- d) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case."*

3. The Petitioner company was incorporated as a special purpose vehicle by PFC Consulting Limited (PFCCL) as part of the Tariff Based Competitive Bidding ('TBCB') process for implementation of the "Transmission System for Evacuation of Additional 7GW RE Power from Khavda RE Park under Phase-III Part B" (hereinafter referred to

as “Project”) on a Build, Own, Operate and Transfer (BOOT) basis. Power Grid Corporation of India Limited (hereinafter referred to as “PGCIL”) participated in the competitive bidding process conducted by PFCCL, and upon emerging as the successful bidder, a Letter of Intent (LOI) was issued by PFCCL to PGCIL on 4.12.2023. In accordance with the bidding documents, PGCIL acquired 100% of the shareholding in the Petitioner Company by executing a Share Purchase Agreement with PFCCL on 26.12.2023. The Petitioner, herein, entered into a Transmission Service Agreement (TSA) with the CTUIL on 26.12.2023. The Commission, in its order dated 13.04.2024 in Petition No. 50/TL/2024, granted a transmission licence (TBCB Licence) to the Petitioner for the aforesaid TBCB Project consisting of the following scope of the work:

Sr. No	Name of the Transmission Element
1.	<p>Establishment of 765 kV switching station near Vataman with 2x330MVA<sub>r</sub>, 765 kV bus reactor</p> <ul style="list-style-type: none"> <li>• 330 MVAR 765 kV bus reactor-2 (7x110 MVA<sub>r</sub> single phase reactor units including 1 spare unit for line/bus reactor)</li> <li>• 765 kV bus reactor bays- 2</li> <li>• 765 kV line bays- 8 (for lines at Sl. 2, 5 &amp; 7)</li> </ul> <p>Future Scope:</p> <p>Space for</p> <ul style="list-style-type: none"> <li>• 765/400kV ICT along with bays- 6 Nos.</li> <li>• 765 kV line bays along with switchable line reactors – 6 Nos</li> <li>• 765kV Bus Reactor along with bay: 2 Nos.</li> <li>• 765kV Sectionalizer bay: 1 -set</li> <li>• 400 kV line bays along with switchable line reactor – 12 Nos.</li> <li>• 400/220kV ICT along with bays -8 Nos.</li> <li>• 400 kV Bus Reactor along with bay: 2 Nos.</li> <li>• 400kV Sectionalization bay: 1- set</li> <li>• 220 kV line bays: 16 Nos.</li> <li>• 220kV Sectionalization bay: 2 sets</li> <li>• 220kV BC and TBC: 3 Nos.</li> <li>• STATCOM (±300 MVA<sub>r</sub>) along with MSC (2x125 MVA<sub>r</sub>) &amp; MSR (1x125 MVA<sub>r</sub>) alongwith associated bays: 1 No.</li> </ul>

Sr. No	Name of the Transmission Element
2.	Halvad – Vataman 765 kV D/c line
3.	<p>1x330 MVAR switchable line reactor on each ckt. at Vataman end of Halvad – Vataman 765 kV D/c line.</p> <ul style="list-style-type: none"> <li>• 330 MVAR, 765 kV switchable line reactor- 2 Nos. (6 x 110 MVAR single phase reactor unit) [110 MVAR single phase spare bus reactor unit to be used as spare for line reactor]</li> <li>• Switching equipment for 765 kV line reactors- 2</li> </ul>
4.	<p>2 nos. of 765 kV line bays at Halvad end for termination of Halvad – Vataman 765 kV D/c line</p> <ul style="list-style-type: none"> <li>• 765 kV line bays– 2 Nos. (for Halvad end)</li> </ul>
5.	LILO of Lakadia- Vadodara 765 kV D/c line at Vataman 765 kV switching station
6.	<p>240 MVAR 765 kV switchable line reactor on each ckt at Vataman end of Lakadia--Vataman 765 kV D/c line with NGR bypassing arrangement</p> <ul style="list-style-type: none"> <li>• 240 MVAR, 765 kV switchable line reactor- 2 (7x 80 MVAR single phase reactor unit including 1 spare unit)</li> <li>• Switching equipment for 765 kV line reactors- 2</li> </ul>
7.	Vataman switching station – Navsari (New)(GIS) 765 kV D/c line
8.	<p>330 MVAR switchable line reactors on each ckt at Navsari (New) (GIS) end of Vataman switching station-Navsari (New) (GIS) 765 kV D/c line</p> <ul style="list-style-type: none"> <li>• 330 MVAR, 765 kV switchable line reactor- 2 Nos. (6x 110 MVAR single phase reactor unit) [110 MVAR spare reactor unit at Navsari being implemented by PGCIL, would be used as spare]</li> <li>• Switching equipments for 765 kV line reactor- 2</li> </ul>
9.	<p>2 Nos. of 765 kV GIS line bays at Navsari (New) for termination of Vataman switching station – Navsari (New)(GIS) 765 kV D/c line</p> <ul style="list-style-type: none"> <li>• 765 kV line bays (GIS) – 2 Nos. (2 Nos. for Navsari (New) end)</li> </ul>

**Note:**

*(I) Developer of Halvad S/s shall provide space for implementation of 2 Nos. of 765 kV line bays for termination of Halvad - Vataman 765 kV D/c line*

*(II) Developer of Navsari (New)(GIS) S/s shall provide space for implementation of 2 Nos. of 765 kV line bays alongwith switchable line reactors for termination of Vataman switching station - Navsari (New)(GIS) 765 kV D/c line. Also, developer*

*of Navsari (New)(GIS) S/s to allow the use of 110 MVAR single phase spare reactor unit for 330MVAR SLR on each ckt at Navsari (New) (GIS) end of Vataman switching station -Navsari (New) (GIS) 765 kV D/c line.*

*(III) Bay(s) as may be required for completion of diameter (GIS) in one-and-half breaker scheme shall also be executed by the TSP.*

*(IV) Logic for Inter-tripping scheme for tripping of the switchable line reactor alongwith main line breaker at Lakadia and Vadodara end after LILO of Lakadia - Vadodara 765 kV D/c line at Vataman 765 kV switching stations shall be enabled by the existing owner of the line (i.e. M/s LVTPL) after LILO of Lakadia - Vadodara 765 kV D/c line at Vataman 765 kV switching station.”*

4. Subsequently, CTUIL vide OM dated 13.9.2024 has assigned the Transmission Project “Implementation of 2 nos. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS” to the Petitioner under RTM mode.

5. The Petitioner has submitted that after the grant of a separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 13.9.2024, is Rs. 70.96 crores. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the Transmission Licence Regulations.

#### **Hearing dated 22.11.2024**

6. During the course of the hearing on 22.11.2024, the representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for the “Implementation of 2 Nos. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra-Vataman 765 kV D/c line of InSTS”, as assigned by CTUIL vide its OM dated 13.9.2024, under the RTM mode. He further submitted that the Petitioner has complied with all the requirements under the

Transmission Licence Regulations, 2024.

7. Further, the representative of the Respondent, CTUIL, submitted that CTUIL had given its recommendations under Section 15(4) of the Act for the grant of a separate transmission licence to the Petitioner.

8. Vide Record of Proceedings for the hearing dated 22.11.2024, notices were issued to Respondents to file their replies. However, no reply has been received from them.

9. The Petitioner, vide Record of Proceedings for the hearing dated 22.11.2024, was directed to implead GETCO as a party to the Petition and to file the revised memo of parties within a week. In compliance, the Petitioner has impleaded the GETCO as a party to the Petition and has filed a revised memo of parties vide affidavit dated 29.11.2024.

10. The Petitioner, vide Record of Proceedings for the hearing dated 22.11.2024, was further directed to file the status of implementation of its TBCB Project in respect of which a transmission licence has been issued to the Petitioner in Petition No. 50/TL/2024. In response, the Petitioner, vide its affidavit dated 29.11.2024, has submitted that the scope of work under the instant TBCB Transmission Project is under implementation and expected to be commissioned within the Schedule Commercial Operation Date (SCOD) viz. December, 2025.

11. CTUIL, vide Record of Proceedings for the hearing dated 22.11.2024, was directed to file on affidavit within two weeks the implementation status of the Saurashtra-Vataman 765 kV D/C line of InSTS and the status of the Implementation

Agreement entered with the implementing agency of the said line. In response, no information has been filed by the CTUIL despite granting sufficient time. We express our displeasure with the conduct of the CTUIL for non-compliance of our direction. We again direct the CTUIL to file the information called for vide ROP dated 22.11.2024 on or before 3.1.2025 failing which the appropriate action would be initiated against the CTUIL in accordance with the law.

### **Analysis and Decision**

12. We have considered the submissions of the Petitioner. The Petitioner has filed the present Petition for the grant of a separate RTM Transmission Licence for “Implementation of 2 nos. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS” under the Regulated Tariff Mechanism (RTM) mode.

13. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter-alia*, directed that the NCT will approve the ISTS costing between Rs.100 crores and Rs. 500 crores or such limit as prescribed by the Ministry of Power, from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility (CTUIL) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

*“2. Terms of Reference (ToR) of the NCT are as under:*

*i. \*\*\*\*\**

*VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode*

*of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU.”*

14. The subject transmission scheme was discussed and agreed upon in the 30<sup>th</sup> ‘Consultation Meeting for Evolving Transmission Schemes (CMETS) in Western Region’ and, vide its Minutes of the Meeting dated 16.7.2024, CMETS-WR notified as under:

***“4. Request of GETCO for 2 nos. 765kV bays at Vataman for Saurashtra - Vataman 765kV D/c line and 2 nos. 220kV bays at Vapi-II S/s (VNLTL) for additional outlet from Vapi-II***

*The details of In-STS scheme in Saurashtra region agreed in 27th CMETS-WR are given below:*

- Establishment of 2x1500MVA, 765/400kV Saurashtra substation (near Rajkot)*
- 765 kV D/C Vataman (ISTS) - Saurashtra line (with bays at both ends)*
- 400 kV D/C Amreli - Saurashtra line (Utilising the LILO portion of Chorania - Jetpur line)*
- 400 kV D/C Jetpur - Saurashtra line (Utilising portion of Jetpur - Chorania (one ckt via Hadala) 400kV D/c line)*
- 400 kV D/C Kalavad - Saurashtra line*

*GETCO vide letter dated 30.05.2024 has requested for implementation of 2 nos. 765kV bays at Vataman for Saurashtra- Vataman 765kV D/c line (Mar-27) (agreed in 27th CMETS-WR held on 01.04.2024) under ISTS in order to ensure smooth execution of work.*

***After deliberations, 2 nos. 765kV bays at Vataman for 765 kV D/C Vataman (ISTS) - Saurashtra line was agreed under ISTS with time-line of Mar-27.”***

15. Based on the above, CTUIL, vide its Office Memorandum dated 13.9.2024, has approved the implementation of the transmission project viz. *“Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra-Vataman 765 kV D/C line of InSTS”* along with identifying the implementing agency

and also addressing the same to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office Memorandum dated 13.9.2024 is extracted as under:

“ **OFFICE MEMORANDUM**  
*Sub: Inter-State Transmission Schemes (Costing up to Rs 100 Cr) to be taken up for implementation under Regulated Tariff Mechanism (RTM).*

*The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. In line with the MoP office order dated 28.10.2021 under Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:*

<b>S.No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Implementing agency</b>
6.	<i>Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS</i>	<i>Vataman Transmission Limited (a subsidiary of Power Grid Corporation of India Ltd.)</i>

*... This issues with the approval of Competent Authority.”*

16. It is noted that the CTUIL, vide its letter dated 14.5.2024, has requested the Ministry of Power to clarify the requirement of approval of the Central Government to transmission schemes under the Transmission System Planning Rules, 2021 for the Projects costing up to Rs. 500 crore approved by NCT/CTUIL as per the Ministry’s Order dated 28.10.2021 quoted in para 13 above. CTUIL is directed to place on record the response received from the Ministry of Power before the next date of hearing. Meanwhile, we proceed to grant the transmission licence to the Petitioner Company so that the construction work of the transmission line may not be delayed.

17. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any

company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner company has been incorporated under the Companies Act 2013 and is already a transmission licensee. The main objective of the Petitioner Company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, substations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”*

18. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. The transmission project under consideration has been identified for development under a regulated tariff mechanism by a competent authority, and the selection of the project developer, POWERGRID Vataman Transmission Limited, has been certified to have been made in accordance with the MOP order dated 28.10.2021.

19. Regulation 5 of the Transmission Licence Regulations provides for the

procedure for the grant of a transmission licence as under:

*“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.*

*(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.*

*(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.*

*(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.*

*(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.*

*(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.*

*(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.*

*(8) The applicant shall within 3 working days from the date of publication of the*

*notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.*

*(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant:*

*Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application:*

*Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.*

*(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.*

*(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.*

*(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.*

*(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.*

*(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the*

*applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.*

*(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."*

20. The Petitioner has filed the present Petition for the grant of a separate RTM transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a separate transmission licence on RTM mode to POWERGRID Vataman Transmission Limited with respect to the transmission project as per the details given in paragraph 1 above.

21. The Petitioner has made the Application as per Form-I and has paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

22. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Vernacular language. The Petitioner has also published the notice digitally in all editions of Free Press Gujarat and Divya Bhaskar (in English and Gujarati) on 18.10.2024. In response, no objection has been received from the general public to the notices.

23. The Petitioner has served a copy of the application on CTUIL as required under

Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations.

In accordance with Regulation 5(9) of the Transmission Licence Regulations, CTUIL, vide its letters dated 6.11.2024, has recommended the grant of a transmission licence to the Petitioner. The relevant portions of the said letter dated 6.11.2024 are extracted as under:

*“This has reference to the Petition with Dairy No. 774/24 dated 22.10.2024 filed by M/s POWERGRID Vataman Transmission Ltd. before Hon'ble Commission vide which M/s POWERGRID Vataman Transmission Ltd. has requested CTU for issuance of recommendation for grant of separate RTM Transmission License for implementation of subject transmission scheme. In this regard, the following is submitted:*

*1. M/s POWERGRID Vataman Transmission Ltd. has filed a petition under Section 14 of the Electricity Act, 2003 read with CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License for "Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS" project through RTM under ISTS. The detailed scope of the transmission scheme is enclosed at Annexure-I.*

*2. M/s POWERGRID Vataman Transmission Ltd. has mapped Nodal Agency i.e., CTUIL on the e-portal of Hon'ble Commission, to serve a copy of the application for the grant of Transmission License, for the above transmission system as per section 15(3) of the Electricity Act, 2003 and Regulation 5(3) of Transmission License Regulations, 2024 for recommendation required u/s 15(4) of the Electricity Act, 2003 and Regulation 5(9) of Transmission License Regulations, 2024.*

*3. In reference to "Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS", the following is submitted:*

*i. Vataman switching station is currently under implementation by M/s POWERGRID VATAMAN TRANSMISSION LTD. with anticipated COD as Dec'25. The subject transmission scheme has an implementation time frame of 24 months from the date of SPV transfer (i.e., from 26.12.2023). The scheme includes establishment of a new 765 kV Vataman switching Station along with Halved — Vataman 765 kV D/c line, LILO of Lakadia — Vadodara 765 kV D/c line at Vataman and Vataman — Naysari (New) (GIS) 765 kV D/c line.*

*ii. Transmission scheme involving establishment of 765/400kV Saurashtra S/s, Vataman (ISTS) — Saurashtra 765kV D/c line and 400kV D/c lines from Saurashtra to Amreli, Jetpur & Kalavad was agreed to be implemented by GETCO under Intra State Transmission System (InSTS) during the 27th Consultation Meeting for Evolving Transmission Schemes in Western Region held on 01.04.2024 with implementation schedule as Mar'27.*

*Extracts of the minutes of 27<sup>th</sup> CMETS-WR meeting is enclosed at Annexure-II.*

*iii. The subject transmission scheme was discussed and agreed upon in the 30<sup>th</sup> CMETS-WR meeting held on 02.07.2024. Extracts of the minutes of 30<sup>th</sup> CMETS-WR meeting is enclosed at Annexure-III.*

*4. CTU vide OM dated 13.09.2024 has awarded the scheme "Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS" for implementation to M/s Vataman Transmission Ltd. (a subsidiary of POWERGRID) through RTM. CTU OM is enclosed at Annexure-IV.*

*5. In line with Section 15(4) of the Electricity Act, 2003 and Regulation 5(9) of Transmission License Regulations, 2024, based on details furnished by M/s POWERGRID Vataman Transmission Ltd., CTU recommends the grant of separate RTM transmission license to M/s POWERGRID Vataman Transmission Ltd. for executing the transmission scheme as mentioned in Para-1 above."*

24. We have considered the Petitioner's submissions. The Petitioner has filed the present Petition for the grant of a separate RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for the implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a separate transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **10.1.2025**.

25. The Petition shall be listed for the hearing on **16.1.2025**.

**Sd/-**  
**(Harish Dudani)**  
**Member**

**sd/-**  
**(Jishnu Barua)**  
**Chairperson**